

## HARYANA VIDHAN SABHA

### **LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 9<sup>TH</sup> MARCH, 2012 AT 2.00 P.M.**

#### **I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

#### **II. MOTION UNDER RULE 15**

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

#### **III. MOTION UNDER RULE 16**

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

#### **IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE**

1. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/23/2010/2<sup>nd</sup> Amendment/ 2011, dated the 25<sup>th</sup> November, 2011, as required under section 182 of the Electricity Act, 2003.
2. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/24/2011, dated the 23<sup>rd</sup> December, 2011, as required under section 182 of the Electricity Act, 2003.
3. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/25/2012, dated the 11<sup>th</sup> January, 2012, as required under section 182 of the Electricity Act, 2003.
4. A MINISTER to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2009-2010, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
5. A MINISTER to lay on the Table the Audit Report on the Accounts alongwith 44<sup>th</sup> Annual Report of Haryana Financial Corporation for the year 2010-2011, as required under section 37 (7) and 38 (3) of the State Financial Corporations Act, 1951.
6. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.
7. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.
8. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2011 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

V. **PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES**

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION to present the Fortieth Report of the Committee on Subordinate Legislation for the year 2011-2012.
2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Seventh Report of the Committee on Public Accounts for the year 2011-2012 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31<sup>st</sup> March, 2008 ( Civil ) (ii) 31<sup>st</sup> March, 2006 (Revenue Receipts).
3. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS to present the Fifty Eighth Report of the Committee on Public Undertakings for the year 2011-2012 on the Reports of the Comptroller and Auditor General of India for the years 2006-2007 and 2007-2008 (Commercial).
4. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES to present the Thirty Fifth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2011-2012.
5. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES to present the Forty First Report of the Committee on Government Assurances for the year 2011-2012.
6. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES to present the Fortieth Report of the Committee on Estimates for the year 2011-2012 on the Budget Estimates for 2011-2012 Public Health Engineering Department.
7. THE CHAIRPERSON OF THE COMMITTEE ON PETITIONS to present the First Report of the Committee on Petitions for the year 2011-2012.

**VI. LEGISLATIVE BUSINESS.**

1. The Haryana Appropriation (No. 1) Bill, 2012. A MINISTER to introduce the Haryana Appropriation (No. 1) Bill;

to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once;

Also to move that the Bill be passed.
2. The Haryana Appropriation (No. 2) Bill, 2012. A MINISTER to introduce the Haryana Appropriation (No. 2) Bill;

to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;

Also to move that the Bill be passed.
3. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2012. A MINISTER to introduce the Punjab Labour Welfare Fund (Haryana Amendment) Bill;

to move that the Punjab Labour Welfare Fund (Haryana Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
4. The Maharshi Dayanand University (Amendment) Bill, 2012. A MINISTER to introduce the Maharshi Dayanand University (Amendment) Bill;

to move that the Maharshi Dayanand University (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
5. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2012. A MINISTER to introduce Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill;

to move that Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
6. The Kurukshetra University (Amendment) Bill, 2012. A MINISTER to introduce the Kurukshetra University (Amendment) Bill;

to move that the Kurukshetra University (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

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| 7.  | Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2012.                 | A MINISTER | <p>to introduce Chaudhary Devi Lal University Sirsa (Amendment) Bill;</p> <p>to move that Chaudhary Devi Lal University Sirsa (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>                                 |
| 8.  | The National Law University Haryana Bill, 2012.                             | A MINISTER | <p>to introduce the National Law University Haryana Bill;</p> <p>to move that the National Law University Haryana Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 9.  | The Punjab Villlage Common Lands (Regulation) Haryana Amendment Bill, 2012. | A MINISTER | <p>to introduce the Punjab Villlage Common Lands (Regulation) Haryana Amendment Bill;</p> <p>to move that the Punjab Villlage Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 10. | The Haryana Panchayati Raj (Amendment) Bill, 2012.                          | A MINISTER | <p>to introduce the Haryana Panchayati Raj (Amendment) Bill;</p> <p>to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 11. | The Haryana Registration and Regulation of Societies Bill, 2012.            | A MINISTER | <p>to introduce the Haryana Registration and Regulation of Societies Bill;</p> <p>to move that the Haryana Registration and Regulation of Societies Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>                       |
| 12. | The Haryana Private Universities (Amendment) Bill, 2012.                    | A MINISTER | <p>to introduce the Haryana Private Universities (Amendment) Bill;</p> <p>to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>                                       |

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| 13. The Haryana Rural Development (Amendment) Bill, 2012.   | A MINISTER | <p>to introduce the Haryana Rural Development (Amendment) Bill;</p> <p>to move that the Haryana Rural Development (Amendment) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 14. The Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill, 2012. | A MINISTER | <p>to introduce the Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill;</p> <p>to move that the Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p> |
| 15. The Haryana Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Maintenance of Educational Standards) Bill, 2012.  | A MINISTER | <p>to introduce the Haryana Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Maintenance of Educational Standards) Bill;</p> <p>to move that the Haryana Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Maintenance of Educational Standards) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |
| 16. The Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill, 2012.  | A MINISTER | <p>to introduce the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill;</p> <p>to move that the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill be taken into consideration at once;</p> <p>Also to move that the Bill be passed.</p>   |

**CHANDIGARH:  
THE 7<sup>TH</sup> MARCH, 2012.**

**SUMIT KUMAR,  
SECRETARY.**